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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 159/2024, I.A. 4196/2024-Stay, I.A. 4198/2024-Exp. from pre-institution mediation, I.A. 5827/2024-Directing the, constitution of a Confidentiality club in accordance with para 3, 4 and 5 of the present application, I.A. 36101/2024-O-39, R-2A, CPC

F- HOFFMANN -LA ROCHE AG & ANR.

.....Plaintiffs

Through: Mr. Pravin Anand, Mr. Shrawan

Chopra, Ms. Archana Shankar, Mr.Devinder Rawat, Ms. Prachi Agarwal, Mr. Achyut Tewari, Ms. N. Mahavir, Ms. Riya Kumar, Ms. Shreya Sethi and Mr. Agnish Aditya,

Advocates

versus

ZYDUS LIFESCIENCES LIMITED

....Defendant

Through: Ms Bitika Sharma, Mr. Aadarsh

Ramanujan, Ms. Vrinda Pathak and

Ms. Sandhya Kukreti, Advs.

CORAM:

HON'BLE MR. JUSTICE SAURABH BANERJEE

ORDER

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- 1. Vide separate judgment pronounced today, IA No. 33509/2024 of the plaintiffs is dismissed.
- 2. At this stage, the learned counsel for the plaintiffs states that as the interim order has been continuing since the past almost three months, this





Court may continue the interim order earlier granted for some more time to enable the plaintiffs to take their remedy in accordance with law.

- 3. Though the said prayer has been opposed by the learned counsel for the defendant, however, considering that the defendant was under an injunction by virtue of the earlier order dated 09.07.2024 passed by this Court for almost three months, I do not see any reason for not granting a period of two weeks extension to enable the plaintiffs to take appropriate remedy in accordance with law.
- 4. In the interest of justice, the interim order dated 09.07.2024 is continued for a further period of two weeks from today, i.e., 23.10.2024.
- 5. Renotify before the roaster bench for further proceedings on 02.12.2024.

SAURABH BANERJEE, J

OCTOBER 9, 2024/rr